

2023 LiveLaw (SC) 536

IN THE SUPREME COURT OF INDIA
D.Y. CHANDRACHUD; CJI., PAMIDIGHANTAM SRI NARASIMHA; J., MANOJ MISRA; J.
Writ Petition(s)(Civil) No(s).562/2023; 17-07-2023
LABOUR LAW ASSOCIATION *versus* UNION OF INDIA

Labour and Employment - Industrial Tribunal - Search-cum-Selection Committee (SCSC) - The Supreme Court directed the Union Government to complete the process of appointing judicial officers to the vacant seats of the Central Government Industrial Tribunals before August 31, 2023.

For Petitioner(s) Mr. Anil Kumar Sangal, Sr. Adv. Mr. Siddharth Sangal, AOR Mr. Navlendu Bhushan, Adv. Ms. Richa Mishra, Adv. Mr. Lalit Allawadhi, Adv.

For Respondent(s) Mr. Balbir Singh, ASG

ORDER

1 The Search-cum-Selection Committee¹ chaired by a Judge of this Court nominated by the Chief Justice of India was constituted by a notification issued by the Ministry of Labour and Employment on 6 March 2023. The SCSC has carried out the selection process and has made nine recommendations on 26 and 27 June 2023. The Union government has carried out a further process for effectuating appointments in terms of the recommendations made by the SCSC.

2 Mr Balbir Singh, Additional Solicitor General, has tendered a note in that behalf indicating the steps which have been taken.

3 In the submissions of the Additional Solicitor General, it is anticipated that the process would be completed within a period of four weeks.

4 We direct the Union government to complete the process and notify the appointments on or before 31 August 2023. The petition is accordingly disposed of, at this stage.

5 Liberty to apply in the event of any difficulty.

6 Pending application, if any, stands disposed of.

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¹ "SCSC"